The Indian Easements (Punjab Extension) Act, 1961

Act 29 of 1961

Keyword(s):
Indian Easements Act, 1882
view to secure the compliance of the said Order and to perform the functions as specified therein and mentioned below in Himachal Pradesh with immediate effect:

<table>
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<tr>
<th>Sl. No.</th>
<th>Designation of the officer</th>
<th>Department</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Assistant Drug Controller/All Deputy Directors Health Services/Assistant Director's Health Services and all Chief Medical Officers</td>
<td>Health and Family Welfare Department</td>
</tr>
<tr>
<td>2.</td>
<td>Director/Joint Director/Deputy Director/District Food and Civil Supplies Controller/Controller, Legal Metrology/Joint Controller, Legal Metrology and Deputy Controller, Metrology</td>
<td>Food and Civil Supplies Department, Himachal Pradesh</td>
</tr>
</tbody>
</table>

**Functions**

(a) to enter and search and place;
(b) to seize any drug, along with the containers, packages, or coverings in which the drug is found, in respect of which he suspects that any provision of this Order has been, is being or is about to be, contravened, and thereafter take all measures necessary for securing production of the drug, containers, packages or coverings, so seized, in a court of law and for their safe custody pending such production;
(c) to seize any document, such as cash memo books, books of account and records of purchase and sale of the drugs in respect of which he suspects that any provisions of this Order has been, is being, or is about to be contravened.

(R. H. P. Extra., dated 30-8-1994, p. 2304-2305)

THE INDIAN EASEMENTS (PUNJAB EXTENSION) ACT, 1961

(ACT No. 29 of 1961)

**ARRANGEMENT OF SECTIONS**

<table>
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<th>Sections</th>
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<td>1. Short title.-This Act may be called the Indian Easements (Punjab Extension) Act, 1961.</td>
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</table>

1. For registration of Offices and Services, see Punjab Gazette (Extra) dated September 20, 1961.
2. Extension of the Indian Estates Act, 1882 to the State of Punjab—The Indian Estates Act, 1882, is hereby extended to [the territories specified in sub-section (1) of section 5 of the Punjab Reorganisation Act, 1969].

3. Repeal.—The Patiala Estates Act, 2002 B. K. (Pepsu Act No. XVI of 2002 B K) is hereby repealed:

Provided that anything done or any action taken under the Act hereby repealed shall be deemed to have been done or taken under the corresponding provisions of the Indian Estates Act, 1882.

NOTIFICATIONS AND RULES

THE INDIAN ELECTRICITY ACT, 1910

[Issued and published in Hindi in R. H. P. dated 27-7-85, P. 646.]

APPOINTMENTS AND DELEGATIONS

MULTIPURPOSE PROJECTS AND POWER DEPARTMENT

NOTIFICATIONS

Shimla-2, the 20th April, 1985

No. MPP-B (6) 73/84.—In exercise of the powers conferred under Section 36 of the Indian Electricity Act, 1910 (Act No. 9 of 1910) the Governor, Himachal Pradesh, is pleased to declare the Chief Electrical Inspector as Electrical Inspector for the State of Himachal Pradesh to exercise all powers and perform functions of Electrical Inspector under the Act ibid.

[R. H. P. dated 17-8-1985, P. 721]

Shimla-2, the 11th September, 1989

No. Vidyut-Chh (5) 16/89.—In exercise of the powers conferred by section 51 of the Indian Electricity Act, 1910 (Act No. 9 of 1910) the Governor, Himachal Pradesh, is pleased to confer the powers of Telegraphs Act, 1885 (Act No. 13 of 1885) subject to the conditions/ restrictions imposed thereunder, with respect to placing of telegraph lines and posts for the purpose of the telegraph established or maintained by the Government, on the officers not below the rank of S.D.O. of the Punjab State Electricity Board, for laying of 220 KV Single Circuit Line from Bhakra Right Bank to Mahilpur in respect of area falling in Himachal Pradesh territory.